

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, JUDICIAL MEMBER
AND SHRI JASON P. BOAZ, ACCOUNTANT MEMBER

IT(TP)A No.1506/Bang/2010
Assessment year : 2006-07

M/s. Millipore (India) Pvt. Ltd., No.50A, 2 nd Phase, Peenya Industrial Area, Bangalore – 560 058. PAN : AACCM 1226B	Vs.	The Deputy Commissioner of Income Tax, Circle 12(1), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Bharath, L., C.A.
Respondent by	:	Shri C.H. Sundar Rao, CIT-I(DR)

Date of hearing	:	23.02.2015
Date of Pronouncement	:	27.02.2015

ORDER

Per N.V. Vasudevan, Judicial Member

This is an appeal filed by the assessee against the order dated 29.10.2010 of the Dy. Commissioner of Income Tax, Circle 12(1), Bangalore passed u/s. 143(3) r.w.s. 144C(13) of the Income-tax Act, 1961.

2. At the time of hearing, the assessee has filed a letter dated 20.2.2015 seeking to withdraw the appeal on the ground that considering the circumstances and based on internal review of the matter, the

assessee desires not to contest the final assessment order. The ld. counsel for the assessee accordingly prayed that withdrawal of the appeal may be permitted. The prayer of the assessee is accepted and accordingly, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 27th day of February, 2015.

Sd/-

(JASON P. BOAZ)
Accountant Member

Sd/-

(N.V. VASUDEVAN)
Judicial Member

Bangalore,
Dated, the 27th February, 2015.

/D S/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.
6. Guard file

By order

Assistant Registrar /
Senior Private Secretary
ITAT, Bangalore.